

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 396/TT/2014

Subject : Truing up tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block for Combined assets of 765/400 kV Bilaspur Pooling Station (near Sipat) along with LILO of Sipat-Seoni Ckt-I with 3*80 MVAR Switchable Line Reactor, 3*80 MVAR Bus Reactor and 765/400 kV, 1500 MVA ICT 1 & 2 under WRSS-X Transmission System in Western Region

Date of Hearing : 8.2.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Ltd. (7 others)

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatasan, PGCIL
Shri S.C. Taneja, PGCIL
Shri Pankaj Sharma, PGCIL
Smt. Sonam Gangwar, PGCIL
Shri A.M. Pavgi, PGCIL
Mohd. Mohsin, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for of truing up tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block for Combined assets of 765/400 kV Bilaspur Pooling Station (near Sipat)



along with LILO of Sipat-Seoni Ckt-I with 3*80 MVAR Switchable Line Reactor, 3*80 MVAR Bus Reactor and 765/400 kV, 1500 MVA ICT 1 & 2 under WRSS-X Transmission System in Western Region. The petitioner has submitted that projected additional capital expenditure during 2014-15 is on account of Balance/retention payments towards contract closing works.

2. The Commission observed that the apportioned approved cost of the combined assets is ₹66496.08 lakh against the completion cost of ₹47335.87 lakh and directed the petitioner to justify and clarify the basis for arriving at such high apportioned cost of the assets on affidavit by 15.2.2016 with a copy to the respondents. The Commission further directed that the above information should be filed in the time stipulated, failing which the matter would be decided on the basis of the information already available on record.

3. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-

(V. Sreenivas)
Dy. Chief (Law)

